

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 712/87

~~Transferred Application No:~~

DATE OF DECISION 1.12.1992

Shri T.R.Bharwani Petitioner

None

Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

Shri V.M.Bendre for Sh.P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri Miss Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

(S.K.Dhaon)
Vice Chairman

NS/

(11)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 712/87

Shri Topan Rughumal Bharwani ... Applicant
V/S.
Union of India & Anr. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Miss Usha Savara

Appearance

None for the applicant
Shri V.M.Bendre
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 1.12.1992

(PER: S.K.Dhaon, Vice Chairman)

The applicant, a Sub-Post Master was on 10.1.1985 given a minor punishment by the Senior Superintendent of Post Offices. The appeal preferred by him was dismissed on 30.3.1986 by the Director Postal Services. Thereafter, he preferred a petition before Member (Personnel) which too was rejected on 15.12.1988. The three orders have been impugned in the present application.

2. Proceedings were initiated under Rule 16 of CCS(CCA) Rules. The charge was that the applicant was incharge of the keys of the Post Office concerned. The Department incurred expenditure of Rs.975/- for change of lock etc., therefore, the order ~~passed~~ was that the said sum may be recovered from his pay in 13 installment at the rate of Rs.75/- p.m.

3. The Appellate Authority had given a reasoned order. It appears that it had applied ~~its~~ mind.

(17)

4. Neither any procedural defect has been alleged in this application nor is any such defect apparent. We are not sitting as a court of appeal. We find no reason to interfere in the orders passed by the authorities.

5. The application is dismissed but without any orders as to costs.

Usha Savara
(MS. USHA SAVARA)

MEMBER (A)

S.K.Dhaon
(S.K.DHAON)
VICE CHAIRMAN

mrj.